

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : A : DELHI

BEFORE SHRI M. BALAGANESH, ACCOUNTANT MEMBER
AND
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER

ITA No.389/Del/2021
Assessment Year: 2010-11

Bakliwal Holding Pvt Ltd.
Subash Agarwal & Associates,
Advocates,
Sidha Divson-1, Gibson Lane,
Suite 213, 2nd Floor,
Kolkata,
West Bengal.

Vs Pr. CIT (Central)-3,
New Delhi.

PAN: AABCB0328E

(Appellant)

(Respondent)

Assessee by	:	Shri Subhash Agarwal, CA
Revenue by	:	Shri Praveen Sidharth, CIT, DR
Date of Hearing	:	27.06.2023
Date of Pronouncement	:	27.06.2023

ORDER

PER M. BALAGANESH, AM:

This is an appeal preferred against the order under section 263 of the IT Act, 1961 passed by the PCIT on 05.03.2021. The Id. AR made a statement that in the giving effect proceedings to order under section 263 of the Act, the Id. AO had not made any addition in respect of unsecured loan received from M/s Sofed Dealcom Pvt. Ltd. in the sum of Rs.8,50,00,000/-. Since the relief is granted to the assessee in the giving effect proceedings to section 263 order, this appeal becomes

infructuous. Accordingly, the grounds raised by the assessee are hereby dismissed as withdrawn.

2. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 27.06.2023.

Sd/-

(ANUBHAV SHARMA)
JUDICIAL MEMBER

Sd/-

(M. BALAGANESH)
ACCOUNTANT MEMBER

Dated: 27th June, 2023.

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Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi